various ventures of the (i) the Tatas (ii) the Birlas (iii) the Bajorias and other big business houses ; and

(c) the steps being taken by Government to ensure that the credit of the public sector financial agencies is not directed towards concentration of economic powers in the hands of a few monopolists ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI P. C. SETHI) (a). The investments of Life Insurance Corporation in the private sector fall into three main parts :

(i) market purchases of shares and debentures which constitute a large part of the investments. These do not constitute any direct financial support to the companies concerned as they involve a transfer of shareholding from one shareholder to another without effecting the companies ;

(ii) direct loans to companies ; The Life Insurance Corporation commenced granting term loans to public limited companies only in 1964. The total loans outstanding as on 31-3-1968 were Rs. 17.35 crores, of which Rs. 9.30 were outstanding against 75 business groups referred to in the Monopolies Inquiries Commission Report ;

(iii) under-writing and direct subscription to shares and debentures of companies. The figures for these investments are not readily available and are being collected.

(b) A statement giving figures of loans granted by the Life Insurance Corporation during the past three years to the companies of the groups referred to is laid on the Table of the House. [*Placed in Library See* No. LT—1508/69]. Figures of direct subscriptions to debentures of companies belonging to these groups are not available and are being collected.

(c) When industrial concerns belonging to big Industrial groups, which have got an industrial licence from Government to imlement a project, approach financial institutions for financial assistance, they are required by the institutions to provide a larger proportion of their own resources for financing the projects which they undertake than what the institutions would normally expect from a smaller entrepreneur, if he were also to apply to the institutions for financing a similar project. The future policy to be followed by the financial institutions in extending financial assistance to large industrial groups in the light of the observations made by the Planning Commission in its approach to the Fourth Five Year Plan and the recent Report of the Industrial Licensing Policy Inquiry Committee, is under consideration of Government.

---

12 25 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Vandalism by Policemen in West Bengal Assembly Premises

श्री यशपाल सिंह (देहरादून) : उपाध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर माननीय गृह मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूँ कि वे इस बारे में एक वक्तव्य दें :

"पश्चिमी बंगाल विधान सभा के परिसर में पुलिस कर्मचारियों द्वारा की गई तोड़-फोड़।"

श्री मधु लिमये (मुंगेर) : मेरा व्यवस्था का प्रश्न है।

आज तक यह परिपाटी रही कि चूंकि पांच ही नाम होते थे सवाल पूछने वालों के इसलिए सवाल पूछने के पहले हमको मंत्री के बयान की एक नकल दी जाती थी। अगर इनका बयान चार पांच वाक्य का ही हो तो हमें कुछ नहीं कहना है लेकिन अगर दो चार सफे का होगा तो फिर हमारी स्मरण शक्ति इतनी तेज नहीं है—मेहरबानी करके एक नकल हमको दिला दीजिए।

MR. DEPUTY-SPEAKER : So far as the point of order is concerned, I would like to say that the Home Minister was requested to please make a statement on the latest position ; so, he must gather informa-

[Mr. Deputy-Speaker]

tion and he is not going to lay it on the Table of the House now but he is going to read it out. So, I do not think that this demand is justified. It is just a three-page small statement.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मेरा दूसरा व्यवस्था का प्रश्न है।

यह जो ध्यानाकर्षण सूचना आप स्वीकार करते हैं उसमें सदस्य जो भाषा देते हैं उसको शामिल नहीं किया जाता है। मैंने भी इसी विषय पर दिया था लेकिन दूसरे ढंग से दिया था, उसकी भाषा बदल दी गई जिससे उसका सारा अर्थ बदल गया।

MR. DEPUTY-SPEAKER : The language of the notice is that of the notice received first. The first name is kept; and, the other names are ballotted.

श्री अटल बिहारी वाजपेयी : इस मामले में पहली सूचना की भाषा में भी अन्तर किया गया है। यह वैंडेलिज्म कहां से आ गया ? हमने तो नहीं दिया था।

श्री मधु लिमये : यह मुद्दा श्री सुरेन्द्र द्विवेदी ने भी उस दिन उठाया था।...(**व्यवधान**)...

MR. DEPUTY-SPEAKER : We shall see.

SHRI H. N. MUKERJEE (Calcutta North East) : On a point of order, following upon what Shri Atal Bihari Vajpayee has said.

The formulation in the notice is :

"the vanadalism by policemen in West Bengal Assembly premises",

This is now on record. We have to be sure that our record is proper, Does this subject as formulated here in this notice come within the ambit of this House ? It does not. The vedalism of policemen in West Bengal Assembly or Timbuktu would not come within the ambit of this House. It just would not if it is formulated in this fashion. Why does your Department not do something to rephrase it ? As it is, how can we discuss this matter ? We have already brought it on record. You may change it on record and then have a discussion or whatever it is. But we cannot proceed on this.

MR. DEPUTY-SPEAKER : The main question which was raised and on which basis I had permitted was that the sanctity of the legislature had been violated, that is, the sanctity of the legislature which is the custodian of the provisions of the Constitution. That was the basis on which I had permitted it.

SHRI H.N. MUKERJEE : You may make that a record of the House. My hon. friend Shri Yashpal Singh has read out something which is part of the record already. and unless you change it this matter cannot be discussed. Last week when this matter was raised, I was not here ; otherwise, I would have pointed this out. Anyhow, I do not wish to intervene at this stage, but what I would suggest in this case, if I may, is that the statement might be read out by the Home Minister, but no questions need be asked today, but a discussion might take place on the subject that you have indicated, because a discussion otherwise would be vitiated by the kind of questions which would necessarily follow the kind of notice which has been put on the agenda today. If the subject is 'vandalism by policemen in West Bengal Assemb'y premises', I am entitled to ask all kinds of supplementary questions which would not be appropriate. Therefore, let the Government place whatever facts in their possession and then the House can discuss the appropriateness of the sanctity having been violated, and God knows what.

SHRI P. RAMAMURTI : (Madurai) Having admitted this call attention, we must remember that after all, the conduct of the police of the West Bengal State is entirely a matter within the jurisdiction of the West Bengal Government and they are to deal with it : whatever might be the record I am not very much bothered about the framing of the question—you, as the Deputy Speaker presiding over this House should see to it that any discussion on this question that has been raised is confined only to the sanctity of the Legislative Assembly having been violated, nothing more, nothing about any thing else (*Interruption*).

SHRI PILOO MODY : (Godhra) Why has the sanctity been violated ?

SHRI P. K. DEO : (Kalahandi) It is a matter of grave concern to us and to the entire country.

SHRI PILOO MODY : It is a very good idea for all of us to send our questions first to Shri Ramamurti. Let him initial them before we put them here !

SHRI P. RAMAMURTI : I have every right to say that this question which concerns the jurisdiction of the West Bengal Government should not be allowed to be discussed here by anybody, whomsoever he might me. I know the Swatantra Party cannot go to the Bengal people. I am not bothered about that Party (*Interruptions*).

SHRI PILOO MODY : We shall ask whatever questions we consider appropriate (*Interruptions*). We are not going to tolerate this from him (*Interruptions*).

MR. DEPUTY-SPEAKER : Just now Shri Mukerjee and Shri Ramamurti have made certain submissions. The first point made was that we should postpone this call attention (*Interruptions*).

SHRI P. K. DEO : This is a very grave matter concerning the entire country and we want to discuss it (*Interruptions*).

SHRI S. K. TAPURIAH : (Pali) Let the Speaker or the House edit every question that is put ! (*Interruptions*).

MR. DEPUTY-SPEAKER : Shri Ramamurti has made a valid point. The other day when I made certain observations, I made it very clear that this House is not entitled to encroach upon the sphere of the State Government. At the same time, we cannot remain indifferent when the sanctity of the legislature is violated, outraged by certain police personnel. So on that basis, I have admitted this calling attention motion.

SHRI KANWAR LAL GUPTA : (Delhi Sadar) There is a breakdown of the constitutional machinery there.

MR. DEPUTY-SPEAKER : I have made very clear the basis on which I have admitted it.

SHRI SURENDRANATH DWIVEDY: (Kendarapara) That day we understood that after he makes a statement, you would allow a discussion on the whole matter. Now it has come in the form of a call attention motion. Would you allow a discussion also on this ?

MR. DEPUTY-SPEAKER : That day when I observed that I am admitting a call attention, motion I also said that I have received severel notices from hon. members. I am keeping that in view. It is under consideration.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Deputy Speaker, Sir, according to information furnished by the State Government, on July 31, 1969 some West Bengal police personnel became highly agitated in the 24 parganas police lines, Alipur over their demand for immediate handing over of the dead body of Naik Sankar Dutt Sarma from the Mominpore Police Morgue for taking out a funeral procession. The agitated and unruly police personnel than forcibly entered the office room of the superintendent of Police. 24 parganas and ransacked his office. After this violent demostration about 500 West Bangal policemen went in a procession about 2.30 P. M. towards the Mominpore Morgue taking the Additional Superintendent of Police of 24 parganas at the head of the procession. They brought out the dead body from a truck and came back to Alipur police lines at about 3.15 P. M. Thereafter, a funeral procession was taken out from the police lines.

The procession paraded along Reformatory Street Debendra Lal Khan Road, Lower Circular Road, Kidderpore Road, Red Road and Rani Rashmoni Avenue. At about 4.30 P. M they reached near the South-East gate of the Assembly House. They wanted to get inside the Assembly compound but the Calcutta policemen posted at the Assembly gate tried to prevent them. This resulted in an altercation and scuffle.

A section of the processionists made their way forcibly and rushed inside the

[Shri Y. B. Chauhan]

Assembly building. They caused damage to the furniture and fittings of the lobby and forcibly entered the Assembly Hall. They also caused damage to microphones and other furniture and injury to some Members of the Legislative Assembly. The Assembly session was adjourned but the fienzled policemen caused damage to the furniture in the Speaker's room and ran towards the Deputy Chief Minister's room in the Assembly House. One of the security personnel of the Dyputy Chief Minister was Injured.

The Deputy Chief Minister, while sympathising with the death of the policemen, rebuked and castigated policemen for their utterly indisciplined behaviour in defiling the sanctity of the House and told them that they must apologise for their behaviour.

The remaining processionists along with the bier entered the Southern lawn of the Assembly compound and waited there. At about 5.50 P.M. the processionists were persuaded to leave the Assembly House to avoid a clash with another big procession which was coming towards the Assembly House. The funeral procession then proceeded to Dufferin Road where the dead body was removed in a West Bengal police truck and taken to the Keoratala burning ghat for cremation.

The State Government have decided to dismiss under the proviso to Articie 311 (2) of the constitution a uumber of mutinous police personnel. They have also requested the Central Government to alert the local army authoritics to keep themselves in a state of instant readiness to come to the aid of the civil power if and when required suitable instructions, as requested by the State Government, have been issued to the army authorities.

There can be no justification whatsoever under any circumstances for the reprehensible and objectionable conduct of the police men who entered the West Bangal Assembly on July 31, 1969 and behaved, in this manner. The disordly and indisciplined conduct of some members of the police force in West Bangal deserved be to condemned in the strongest possible terms. I am glad that all sections of public opinion have deplored the disgraceful incidents of July 31, 1969.

श्री यशपाल सिंह (देहरादून) : उपाध्यक्ष महोदय, हम किसी ला आफ जंगल में नहीं रह रहे हैं। हम एक जनतंत्र के पवित्र मंदिर में रह रहे हैं ; नेताजी सुभाष चन्द्र बोस और महात्मा गांधी जी ने इसलिए कुरबानियां नहीं की थीं कि हमारे जनतंत्र के मंदिर को भ्रष्ट किया जाय। मैं जानना चाहता हूँ कि यहां 300 के करीब जो लेजिस्लेटर्स बैठे थे वे क्या मिट्टी के माधो थे या गोबर के गणेश थे या हाथ कटे हुए लूले लगड़े लोग थे ? अगर गीदड़ के ऊपर पैर रख दो तो वह भी दांत मार कर जख्मी कर देता है। तीन सौ के करीब लेजिसलेटर्स नपुंसकों की तरह बैठे रहे और उन्होंने कायरता दिखाई। क्या चव्हाण साहब इस बात पर गौर कर रहे हैं कि वेस्ट बंगाल की हुकूमत को बरखास्त करके राष्ट्रपति के हवाले किया जाय और वहां नए चुनाव हों। क्या बंगाल आप उस समय सम्हालेंगे जब वह आपके हाथ से निकल जायगा। देश अपने गृह मंत्री से जानना चाहता है कि क्या उस वक्त वह अपनी शक्ति का इस्तेमाल करेंगे जब एक प्रोविंस हमारे हाथ से निकल जायगा। श्री चव्हाण एक जिम्मेदार व्यक्ति हैं और भारत सरकार के गृह मंत्री भी हैं। इसलिये मैं उनसे आज पूछना चाहूँगा कि वह इधर-उधर की बात न करके साफ-साफ बतलायें :

"तू इधर-उधर की बात न कर, बता यह कि काफले क्यों लुटे ? मुझे रहजनों से है क्या गरज, तेरी रहबरी का सवाल है।"

SHRI Y. B. CHAVAN : The hon. Member has not asked me for any information. He has expressed his views in a very beautiful Hindi language. This much I can say. But, really speaking, he has only expressed his views, and I can only say that I do not agree with him.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, सारा सदन गृह मंत्री के स्वर में स्वर मिला कर यह कहना चाहेगा कि गुरुवार को

पश्चिम बंगाल की विधान सभा में जो कुछ हुआ वह निन्दनीय है। किसी भी आधार पर पुलिस के आचरण का समर्थन नहीं किया जा सकता है। लेकिन इतना कहने के बाद मुझे ताज्जुब है कि गृह मंत्री महोदय ने शुक्रवार को सदन् में जो चर्चा हुई थी उसके प्रकाश में अपना वक्तव्य तैयार नहीं किया।

उपाध्यक्ष महोदय, आपको स्मरण होगा कि माननीय सदस्य जानना चाहते थे कि भारतीय गणराज्य के एक प्रमुख राज्य में यह परिस्थिति क्यों पैदा हुइ कि पुलिसवाले अनुशासन हीन हो गये, मर्यादाहीन हो गए, और विधान सभा के भवन में घुस कर सदस्यों पर उन्होंने हमले किए?

इस सम्बन्ध में यह भी कहा गया था कि जिस पुलिस वाले को हत्या की गई वह हत्या किन परिस्थितियों में की गई और उसके सम्बंध में भी गृह मंत्री महोदय प्रकाश डालें लेकिन उन का वक्तव्य अधूरा है, अपूर्ण है और असन्तोष-जनक है। क्या गृह मंत्री का काम केवल इतना है कि पश्चिम बगाल सरकार से जो भी जान-कारी आई है उसे सदन् के सामने रख दें? यह काम तो पोस्ट आफिस का है और भारत सर-कार के गृह मंत्री कोई पोस्टमैन नहीं हैं। उपा-ध्यक्ष महोदय, वास्तव में यह मामला बहुत गंभीर है। प्रश्न यह है कि केन्द्र सरकार स्वयं कुछ देखती है या नहीं? स्वयं कुछ सुनती है या नहीं? केन्द्र सरकार के पास उसकी जानकारी एकत्र करने का सूत्र है या नहीं? गृह मत्री महो-दय ने इस बात का कोई उल्लेख नहीं किया कि पश्चिमी बंगाल के सत्ताधारी इस पुलिस प्रदर्शन के लिए कांग्रेस के षडयंत्र को उत्तरदायी ठहरा रहे हैं। इतना ही नहीं जो मार्क्सवादी कम्युनिस्ट पार्टी के नेता प्रमोददास गुप्त हैं उन्होंने कहा कि पुलिस प्रदर्शन में सी.आई.ए. का हाथ हो सकता है। अब अगर कांग्रेस षडयंत्र में शामिल है अगर इसमें सी० आई० ए० का हाथ हो सकता है तो भारत सरकार के कान खड़े होने चाहिएं। क्या गृह मंत्री महोदय ने पश्चिम बंगाल की सरकार से पूछा है कि इसके सम्बन्ध में जो आरोप लगाया जा रहा है, कांग्रेस षडयंत्र और सी० आई० ए० षडयंत्र का तो क्या इस आरोप के सम्बन्ध में पश्चिम बंगाल की सरकार के पास कोई प्रमाण है तथ्य है? क्या वह तथ्य गृह मंत्री महोदय ने मांगे और इन आरोपों का खण्डन करने के लिए या इन आरोपों की जांच करने के लिए पश्चिम बंगाल में मांग की गई? हम इस बात को दुहराना चाहेंगे कि यह मामला केवल पुलिसमैनों का प्रदर्शन इतना ही नहीं है। इस सारे कांड की पृष्ठभुमि में जाने के लिए सुप्रीम कोर्ट के किसी न्यायाधीश की अध्यक्षता में एक कमिशन बने। क्या गृह मंत्री महोदय यह सुझाव पश्चिम बंगाल की सरकार को देने को तैयार हैं? क्या यह सुझाव दिया गया है और क्या पश्चिम बंगाल की सरकार यह सुझाव मानने के लिए तैयार है? अगर तैयार नहीं है तो क्या सरकार इस सम्बन्ध में और भी कोई कदम उठाने के लिए प्रस्तुत है?

संविधान के अन्तर्गत राज्य सरकार को निर्देश दिया जा सकता है। मैंने आपसे निवेदन किया कि मामला पश्चिम बंगाल का नहीं है। मामला किसी राज्य के एक पुलिस दल का नहीं है। भारतीय गणतन्त्र के भविष्य के लिए यह एक खतरे की घण्टी है। दिल्ली में जिन्होंने पुलिस वालों के आन्दोलन का समर्थन किया अब उन्हें कलकत्ते में नई परिस्थिति का सामान करना पड़ रहा है। आखिर जो आंधी के बीच बोते हैं उन्हें तूफानों की फसल काटने के लिए तैयार रहना चाहिए।

उपाध्यक्ष महोदय, मैं कुछ प्रश्न पूछना चाहता हूं। सदन् यह जानना चाहेगा और गृह मंत्री जी का दायित्व है कि वह सदन को यह बतलायें कि पश्चिम बंगाल में यह परिस्थिति क्यों पैदा हुई। यह अचानक घटना नहीं है। इस से पहले एक, दो जून को दुर्गापुर में गड़बड़ हुई थी। कलकत्ता हाई कोर्ट के रिटायर्ड जज ने उस

[श्री अटल बिहारी बाजपेयी]

की जांच की । उनकी रिपोर्ट आ गई है । रिपोर्ट में कहा गया है कि पहले दिन तो विद्यार्थियों ने पुलिस पर हमला किया । विद्यार्थियों को हमला करने के लिए भड़काया गया और बाद में पुलिस वालों ने कैम्पस में घुस कर विद्यार्थियों पर हमला किया । हाईकोर्ट के जज ने यह भी कहा है कि उसमें कुछ पुलिस के अफसरों का हाथ है । क्या यह सच है कि जब से संयुक्त मोर्चे की सरकार बनी है पुलिस में राजनीति घुसेड़ने की कोशिश की जा रही है ? क्या यह सच है कि मार्क्सवादी कम्युनिस्ट पार्टी एक दूसरी राइवल पुलिस यूनियन खड़ी करना चाहती हैं ? क्या पुलिस के अधिकारी आपस में बंट गए हैं और संघर्ष कर रहे हैं ? क्या यह सच है कि पुलिस का मनोबल तोड़ने योजनाबद्ध प्रयत्न हो रहा है ? पुलिस पर हमले किए जाते हैं । पुलिस को संरक्षण नहीं मिलता । इस परिस्थिति में एक कांस्टेबुल की हत्या की गई । मैं जानना चाहता हूं कि क्या गृह मंत्री महोदय ने सारी पृष्ठभूमि के बारे में विचार किया है और क्या उन्होंने जानकारी एकत्र की है ? उपाध्यक्ष महोदय, चर्चा तो होगी लेकिन अगर इन प्रश्नों का ठीक-ठीक उत्तर मिलेगा तो यह चर्चा अच्छे तरीके से हो सकेगी । इसलिए मैं यह प्रश्न कर रहा हूं ।

इन प्रश्नों के उत्तर से हमारे कम्युनिस्ट मित्रों को थोड़ी सी रोशनी प्राप्त होगी । लेकिन गृह मंत्री जी टालमटोल न करें, सीधे-सीधे जवाब दें कि कौन सी परिस्थिति थी जिससे मजबूर होकर पुलिस वाले ऐसा आचरण करने पर विवश हुए जिस आचरण का कि समर्थन नहीं, किया जा सकता है ? लेकिन उत्तेजना के कारण क्या थे इसके बारे में गृह मंत्री महोदय को सदन् को विश्वास में लेना चाहिए ।...... (व्यवधान)......

MR. DEPUTY-SPEAKER : Order, order, I have permitted the question. I have heard it very carefuly. He is within his rights.

SHRI S. M. BANERJEE (Kanpur) : I have got here a copy of the whole statement of the Deputy Chief Minister(*Interruption*).

MR. DEPUTY-SPEAKER : Order, order. The hon. Member cannot intervene at this stage.

SHRI Y. B. CHAVAN : Sir, I would request the hon. Member and this hon. House to first of all see the points that we are discussing and the background of it. Naturally, I know hon. Members are exercised over what happened in Bengal the other day. But, at the same time, we have to keep in mind the way we can function here in this House taking into consideration the Centre-State relationship. The hon. Member just said in a humorous way that the Home Minister is like a postman. Well, naturally, in matters which are exclusively in the field of the State Government, when this hon. House wants to get certain information about them I think it will be the duty of the Home Minister to rely for his information on reports that he gets from the State Government.

SHRI J. B. KRIPALANI (Guna) : You have not given all the information.

SHRI Y. B. CHAVAN : I may have other information (*Interruption*).

SHRI ATAL BIHARI VAJPAYEE : The Home Minister promised to collect information about the death of the police constable.

SHRI Y. B. CHAVAN : What I have just now said is on record and I do not think I have said it.

SHRI J. B. KRIPALANI : But the correct information is with Shri Banerjee.

SHRI S. M. BANERJEE : I have with me the statement of the Deputy Chief Minister.

SHRI Y. B. CHAVAN : Whatever that statement may be, I do not consider Shri S. M. Banerjee a reliable source for me. I would again plead with the hon. Members that if the hon. House desired to discuss the

general question of conditions in Bengal and, Sir, if you permit it, that can be discussed at later stage. But I would like to plead with this hon. House that the question that we are discussing today is the behaviour of the policemen in entering into the Assembly ......(*Interruptions*) It is that, it is that particular aspect, and under any provocations, under any circumstances, this particular behaviour cannot be justified. Therefore, it will have to be disconnected from whatever the other conditions may be. If you want to discuss the other conditions, if it is within the power of the House and if you, Sir, permit it, certainly I will participate in that debate at that time.

SHRI PILOO MODY : It can be done provided you give full information.

SHRI J. B. KRIPALANI : This is not an isolated action; actions are connected with each other.

SHRI VASUDEVAN NAIR (Peermade): Sir, if you are permitting him, then you will have to permit me also to have my say.

MR. DEPUTY-SPEAKER : I am not permitting any one.

श्री क० ना० तिवारी (बेतिया) : उपाध्यक्ष महोदय, जैसा श्री वाजपेयी और होम मिनिस्टर ने कहा, हम सब लोग इस बात से कंसर्ड हैं कि असेम्बली में यह घटना हो गई। लेकिन अगर रेवोल्यूशनरी खयाल से सोचा जाय,...(**व्यवधान**)...खासकर अगर मार्क्सवादी दृष्टिकोण से हम इस बात पर सोचें तो दिस इज ए स्टेप फावर्ड टुवर्डस रेवोल्यूशन ...(**व्यवधान**)... मैं यह कह रहा था कि अगर इस तरफ के लोग या हम लोग इस बात को बुरा समझें तो यह बात मानी जा सकती है कि हम इसको बुरा समझते हैं, लेकिन जो लोग उस तरफ बैठे हुए हैं अगर वह गम्भीरतापूर्वक विचार करेंगे तो शायद वह इसको एस्टेप फावर्ड टुवर्डस रेवोल्यूशन ही समझेंगे।

इतना कहते हुए मैं मंत्री महोदय से जानना चाहता हूँ कि क्या यह बात सही है कि ऐंडसर्न हाउस असेम्बली से तीन मील दूर है, और तीन मील प्रोसेशन आने में कम से कम डेढ़ या दो घण्टे का समय शहर में लग सकता है। डिप्टी चीफ मिनिस्टर को यह मालूम था कि यह प्रोसेशन असेम्बली की तरफ आ रहा है। उनको इस लिए मालूम था कि श्री ज्योति बसु साहब हार लेकर मृतक पर डालने के लिए तैयार थे। ऐसा अखबारों में निकला है। जब डेड बाडी आयेगी तब वह उस पर चढ़ाने वाले थे। अगर यह बात सही है तो जब रास्ते में प्रोसेशन आ रहा था तब बंगाल सरकार ने कौन सा प्रिकाशन लिया जिससे वहां आकर लोग कोई गोल माल न करने पायें?

क्या यह भी सही है कि जो आदमी शर्मा मारा गया, उसकी दोनों आंखें निकाल ली गई थीं, दोनों कान काट लिए गए थे और नाक काट ली गई थी, और इससे वहां के पुलिस वालों को, जो शर्मा के साथी थे, और ज्यादा प्रोवोकशन मिला।

क्या यह भी सही है कि पहला पुलिस ऐसोसिएशन है और दूसरा ऐसोसिएशन है पुलिस कर्मचारी समिति। यह 24 परगना का है। और उसके सम्बन्ध में रिपोर्ट है 1.8.69 के अमृत बाजार पत्रिका में।

उसमें लिखा है कि :

> "This Association has a report that a section of police personnel led by Mufazzul Haque, Sachine Sarkar Prakas Sarkar and Haren Ghosh of Howrah District Non-Gazetted Police Karmachari Samity came to 24-Parganas Police Lines at Alipore and participated in the funeral procession"

यह समिति वह है जो बाद में बनाई गई है आज की सरकार के प्रोटेक्शन के अन्दर, दुर्गापुर घटना के बाद।

> "They raised slogans against this Association and its leadership. Some members of 24-Parganas police force

[श्री क० ना० तिवारी]

also sided with them", the statement also said.

'On behalf of the WBPA a floral wearth was placed on the body of Naik Sankar Dutt Sarma, the statement said.'

क्या यह भी बात सही है और क्या सरकार का ध्यान आभा मैती के स्टेटमेंट की ओर गया है जिसमें कहा गया है कि मैंने श्री ज्योति बसु से रिक्वेस्ट किया कि आप लौन में सिपाहियों के प्रोसेशन से मिलें।

"He was in an agitated mood and behaved rudely with me."

जब वह गई। वह कहती है कि :

"......the Leader of the Opposition was not present in the House that time I, as the Secretary of the Congress Parliamentary Party of the Assembly, decided to go to Mr. Jyoti Basu. On deciding this I went to Mr. Basu's room and tried to convey the feeling of the policemen. He was in an agitated mood and behaved rudly with me. I wanted to tell him whether he would ask the policemen of their grievances or would go to them which the Ministers usually do with the demonstrators or processionists who approach the Assembly."

वह नहीं गए। आखीर में कहती है कि :

"The charges labelled against me by Mr. Jyoti Basu and his party members are false, malicious and an attempt to implicate Congress to cover up their failure in maintaining law and order in the State and to divert the attention of the people."

इसके साथ क्या गवर्नमेंट का ध्यान आभा मैती के बयान की तरफ गया है? मैं समूचा नहीं पढ़ता, आखीर में पढ़ देता हूं।

"..... the twenty years indiscipline created by the leftist parties now in power in every sphere of life of the State resulting disrespect for the essence of democracy is responsible, the absence of Rule of Law in every field of activities since institution of U. F. Government led ultimately to this type of revolt proclaiming the anarchy for which the Government particular the Home Minister are entirely responsible."

क्या इन बातों की तरफ होम मिनिस्टर का ध्यान गया है? अगर गया है तो सारी बातों के संबंध में उनका क्या कहना है?

SHRI Y. B. CHAVAN : The hon. Member, instead of asking me for information, has supplied much information to me. I can tell him that the point that he raised about the distance between the Assembly and the place where the procession started is a relevant one. There is some distance and it is expected that the government had some information about procession etc. But these are matters which that government itself will have to see. I cannot express any view in this matter.

AN HON. MEMBER : What was the condition of the body?

SHRI Y. B. CHAVAN : It was a mutilated body with some very serious injuries. This is my information.

SHRIMATI SUCHETA KRIPALANI (Gonda) : Who did it?

SHRI RANGA (Srikakulam) : Were the two eyes pulled out? Surely, he should supply these details.

SHRI Y. B. CHAVAN : If I have to make statement on that, I have to get detailed information. I do not have it with me now. I will get it......(*Interruptions*).

SHRI RANGA : Sir, the Constitution has charged him with the special responsibility of seeing to it that there is law and order over the whole of India. He is not responsible only for the Delhi city here. Therefore, is it not his duty to get all the facts from the local government? Is it not his duty to ascertain whether the information or news published in the papers is correct or not? (*interruptions*)

13 hrs.

SHRI Y. B. CHAVAN : I will get the information...(*Interruptions*).

SHRI P. RAMAMURTI : Mr. Ranga must know, under the Constitution, law and order is specifically in the State List ; it is not in the Concurrent List even. (*Interruption*)

MR. DEPUTY-SPEAKER : No supplementaries here. Shri Madhu Limaye.

श्री मधु लिमये (मुंगेर) : इसमें कुछ बुनियादी सवाल लोकतंत्र के तथा शहरी और नागरिक आजादियों के उठते हैं। मैं यह कहना चाहता हूँ कि अन्य मजदूरों की तरह सरकारी नौकरों को और पुलिस दल के सदस्यों को भी उनके ट्रेड यूनियन अधिकार, संघ आदि बनाने के और उनके राजनीतिक अधिकार और शहरी आजादियां प्रदान की जानी चाहिए। दुनिया के जो आगे देखने वाले प्रगतिशील लोकतांत्रिक देश हैं, उसमें पुलिस वालों को ट्रेड यूनियन बनाने का अधिकार है। नाथपाई जी कहेंगे कि आस्ट्रिया में है ; पश्चिमी जर्मनी तो इस से भी दूर गया है। वहां फौजी जवानों को भी ट्रेड यूनियन बनाने का उन्होंने अधिकार दे रखा है। इजराइल में भी है। लेकिन पश्चिमी जर्मनी की बात इसलिए मैंने कही कि फौजवाद का विरोध करने के लिए उन लोगों ने आवश्यक समझा कि फौजवाद चले नहीं, इसलिए फौजी भाईयों को अपनी ट्रेड यूनियन बनाने का अधिकार देना चाहिए। आज तक कांग्रेस पार्टी ने और चव्हाण साहब ने इसका विरोध किया है। हम वामपंथी लोगों से कुछ दूसरी अपेक्षा करते हैं। लेकिन मुझे खेद है कि जो भाषा चव्हाण साहब के मुख से निकलती है सत्ता में आने के बाद ज्योति बसु साहब भी उनकी नकल करने लगे हैं। वह क्या कहते हैं ? कोई वामपंथी ऐसा नहीं कह सकता है कि पुलिस वालों को ट्रेड यूनियन अधिकार नहीं होना चाहिए, राजनीतिक अधिकार नहीं होना चाहिए। लेकिन ज्योति बसु साहब उसी अंग्रेजी और कांग्रेसियों की भाषा में बोलने लगे हैं। वह पुलिस वालों को कहते हैं कि आन्दोलन न करियेगा। यहां तक उन्होंने कहा है कि काली पट्टी बांधने का काम भी न करियेगा वर्ना इसके नतीजे अच्छे नहीं होंगे। इसका क्या मतलब होता है ? ज्योति बसु साहब ने कहा है कि पुलिस वालों की कोई शिकायतें नहीं हैं, उनकी कोई आर्थिक मांगे नहीं हैं......

SHRI H. N. MUKERJEE : All this is inaccurate and completely irrelevant. Why does he say things which are not accurate ?

SHRI MADHU LIMAYE : Let me have my say. (*Interruption*) आप वकील न बनिये। आपके लोगों को केरल में पीटा जा रहा है।

SHRI H. N. MUKERJEE : Is he at liberty to say whatever he likes ? (*Interruptions*).

SHRI S. K. TAPURIAH : Can they object to anything they do not like ?

SHRI RABI RAY (Puri) : He is within his rights to say all these things.

SHRI TRIDIB KUMAR CHOUDHURI (Berhampore) : Sir, you have admitted this Call Attention Notice on this matter. There is still something called the Constitution of India. Sitting in this Parliament here, we have to go by the Constitution. The State Governments and the people who are not present here have their own rights under the Constitution. What right has he got to say all these things ? (*Interruption*) I am addressing the Chair. If you can shout, I can also shout. Sir, you should not allow all these things. The Home Minister of West Bengal Government is not present here. Whether he is being quoted here rightly or wrongly, we do not know. According to my information, he is being misquoted. You should not allow these things. The West Bengal Chief Minister might take exception to it...... (*Interruptions*)

MR. DEPUTY-SPEAKER : Order, order.

SHRI SHEO NARAIN (Basti) : His question is based on Fundamental Rights.

MR. DEPUTY-SPEAKER ; When I admitted it, I said that we were not supposed to take the Constitution in our hands. We want the sanctity of the Constitution to be preserved. I would request the hon. Member to confine himself to the scope of the question...(*Interruptions*).

श्री मधु लिमये : मैं मौलिक अधिकारों का, फन्डामेंटल राइट्स का सवाल उठा रहा हूँ, पोलिटिकल राइट्स का सवाल उठा रहा हूं । मैंने ज्योति बसु साहब का जो वक्तव्य प्रकाशित हुआ है, उसके आधार पर कहा है कि उन्होंने यह कहा कि पुलिस वालों की कोई आर्थिक मांगे नहीं हैं, उनकी कोई शिकायतें नहीं हैं......

SHRI SAMAR GUHA (Contoi) *rose*—

MR. DEPUTY-SPEAKER : Is he on a point of order ? If there is no point of order, I cannot permit.

SHRI SAMAR GUHA : Yes, Sir. I consider that this House has the full competence to discuss the police policy that Mr. Limaye is discussing...(*Interruptions*)

MR. DEPUTY-SPEAKER : Please resume your seat. As I have already observed, Mr. Tridib Kumar Chaudhuri rightly made a complaint on a point of order that, while we debate this, we must not violate the provisions of the Constitution...

SHRI MADHU LIMAYE : What provisions ?

MR. DEPUTY-SPEAKER : Just now we are concerned, as the members know, about only one aspect. When we have a full-dress debate, you can say what is happening where and all that. Now you have only to put a question. That is all.

SHRI SHEO NARAIN : His question is based on Fundamental Rights,

SHRI GANESH GHOSH (Calcutta South) : This House cannot discuss police matters of States.

श्री मधु लिमये : यह जो दृष्टिकोण है कि पुलिस वाले आन्दोलन न करें, यह आज की बात नहीं है । मुझे याद है कि 1967 में जब यहां पुलिस का आन्दोलन हुआ था तब चव्हाण साहब के मुख से यही भाषा निकली थी । मुझे ऐसा लगता है कि चव्हाण और बसु दोनों का समान प्रतिक्रियावादी दृष्टिकोण है और ये भाई-भाई हो गए हैं । ज्योति बसु साहब और चव्हाण साहब भाई भाई हैं, ऐसा मुझे लगता है । पश्चिमी बंगाल में विधान सभा पर मोर्चा लेकर उन्होंने अन्दर घुसकर जो तोड़फोड़ और मारपीट का काम किया, उसका मैं हरगिज समर्थन नहीं करता हूं । लेकिन मैं यह कहना चाहता हूं ताकत के साथ कि अगर वे शान्तिपूर्ण ढंग से वहां जाते, घेरा डालते, लाठी खाते, गोली खाते, दबते नहीं, मारते भी नहीं, तो मैं उसका स्वागत करता । आपको याद होगा कि मेरे नेता ने इसी सदन में और हम सभी लोगों ने 1967 में कहा था कि इस तरह से आन्दोलन करने का दिल्ली की पुलिस को अधिकार है । उस वक्त ये साथी हमारे साथ थे, लेकिन दिल से नहीं थे ऐसा मुझे अब लगता है ।

MR. DEPUTY-SPEAKER : Please resume your seat.

SHRI NAMBIAR (Tiruchirappalli : You must put things in order.

SHRI VASUDEVAN NAIR : I request that there should be no limit. It is an interesting theoretical discourse.

SHRI NAMBIAR : We want the question. Where is the question ?

MR. DEPUTY-SPEAKER : Don't disturb the proceedings. I am here. Mr. Limaye I have allowed you too much latitude. Please come to the question.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं हिंसा और तोड़-फोड़ का विरोधी हूँ और उसकी निन्दा करता हूँ, लेकिन साथ-साथ मैं फिर एक दफा कहना चाहता हूँ कि पश्चिमी बंगाल में जो घटनायें हुई हैं, उनकी अपनी विशेष पृष्ठभूमि है। पुलिस वालों के न्यायपूर्ण आन्दोलन और उनकी

मांगों को यदि कुचलने की साजिश न होती, तो शायद यह कुप्रवृत्ति पैदा न होती ।

अब मैं चव्हाण साहब पर आ रहा हूं । 1966 में जब हज़ारों पुलिस वालों का घेराव पड़ा था, कोई मारपीट नहीं हुई थी, कोई हिंसा नहीं हुई थी, तब उन पर गोली चलाई गई ।

कुछ माननीय सदस्य : कोई गोली नहीं चलाई गई ।

श्री यशवन्तराव चव्हाण : गोली नहीं चली ।

श्री मधु लिमये : पुलिस वालों का यह कहना है कि गोली चली । उनका यह भी कहना है कि एक आदमी मारा गया ।

उपाध्यक्ष महोदय : पृष्ठभूमि ख़त्म हुई । अब माननीय सदस्य सवाल पूछें ।

श्री मधु लिमये : अभी श्री चव्हाण ने बताया है कि श्री ज्योति बसु ने हुक्म जारी किया है, इतने पुलिसवालों को डिसमिस कर दिया है । मैं कहना चाहता हूँ कि इन मामलों में, निकाल देने के मामलों में, श्री चव्हाण भी कुछ कम नहीं थे । आप जानते हैं कि 1200, 1500 आदमी नौकरी से हटाए गए, कुछ जेल में हैं और यहां तक कि मैजिस्ट्रेट की अदालत पुलिस स्टेशन में लगाई गई । आपको याद होगा कि मैंने इसकी तस्वीरें दिखाई थीं ।

जैसा कि मैंने कहा है, मैं हिंसा और मारपीट का तीव्र विरोध करता हूं । मैं गृह मंत्री से पूछना चाहता हूं कि क्या वह पुलिस वालों की समस्या पर बुनियादी ढंग से विचार करने के लिए तमाम राज्यों के गृह मंत्रियों का एक सम्मेलन बुलायेंगे और उसमें यह प्रस्ताव रखेंगे कि चूंकि पुलिसवाले भी भारत के नागरिक हैं—मैं चाहता हूँ कि वे ज़ोर-ज़ुल्म न करें, रिश्वत न खायें, लेकिन वे भी इन्सान हैं—, इस लिए पश्चिमी बंगाल, महाराष्ट्र और दिल्ली में, सारे देश में, उनको ट्रेड यूनियन अधिकार मिलें, शहरी आज़ादियां मिलें और राजनीतिक अधिकार भी मिलें ।

SHRI Y. B. CHAVAN : The question that Shri Madhu Limaye put had two parts. One is the background to the question that he wanted to put and the second is the question itself. In order to give the background he gave a very interesting long discourse.

About the trade union rights of Police, I hold the same view that I expressed in 1967 and I do not propose to change them. If your interpretation is that Mr. Jyoti Basu is speaking the same language that I did, it only shows the realities of holding the responsibility. I am sure if Mr. Madhu Limaye sometimes gets into difficulty and becomes Home Minister of any State, he will speak the same language.

About the question, I do not propose to call any conference of the Home Ministers to give trade union rights to the Police. At the same time, the genuine grievances of the Policemen must be looked into as any grievance of any other Union.

श्री कंवर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, मैं गृह मंत्री महोदय की इस बात से पूर्णतः सहमत हूँ कि पश्चिमी बंगाल में पुलिस वालों ने एसेम्बली के अन्दर घुस करके जो किया, किसी भी परिस्थिति में उसका समर्थन नहीं हो सकता है । लेकिन मैंने अखबारों में पढ़ा है—और मंत्री महोदय ने भी कहा है—कि फ़ौज को एलर्ट कर दिया गया है और वह पांच किनारों पर बैठी हुई है । वेस्ट बंगाल गवर्नमेंट तो हमेशा से सी० आर० पी० के भी ख़िलाफ है । इसलिए उसने तो फ़ौज को बुलाया नहीं होगा । मैं यह पूछना चाहता हूं कि फौज को किस ने बुलाया है, क्या ज्योति बसु साहब ने चिट्ठी लिख कर या टेलीफ़ोन करके फ़ौज को बुलाया है या केन्द्रीय सरकार ने अपने आप भेजा है ।

[श्री कंवरलाल गुप्त]

श्री ज्योति बसु ने सैंक्टिटी आफ़ दी हाउस की बात कही है। लेकिन मुझे याद है कि घोष मिनिस्ट्री के समय जब गवर्नर साहब अपना एड्रेस पढ़ने के लिए एसेम्बली गए, तो इन्हीं ज्योति बसु साहब और उनके साथियों ने उन्हें घेर लिया और उन्हें अपना एड्रेस नहीं पढ़ने दिया और वह बेचारे केवल एक लाइन पढ़कर चले गए। मैं यह जानना चाहता हूँ कि क्या श्री ज्योति बसु का इरादा बदल गया है, क्या इस सेंक्टिटी आफ़ दि हाउस के बारे में उनके खयालात बदल गए हैं, उन्होंने जो नीति बताई है कि पार्लियामेंटरी सिस्टम एक तरीका है रेवो-ल्यूशन करने का और सैबोटेज करने का, क्या उन्होंने अपनी उस नीति को बदल दिया है ? इस बारे में मंत्री महोदय को क्या रिपोर्ट मिली है ?

सवाल यह है कि आखिर पुलिस ने यह क्यों किया। वहां पर करीब 104 पोलीटिकल मर्डर हो चुके हैं। हालांकि हाई कोर्ट ने घेराव को इल्लीगल करार दे दिया है, लेकिन श्री ज्योति बसु और दूसरे मंत्री उसको खुल्लम-खुल्ला सपोर्ट कर रहे हैं। वे लोग हाई कोर्ट की सैंक्टिटी को तो खत्म कर रहे हैं लेकिन जब उनके सिर पर पड़ रही है, तो अब उन्हें हाउस की सैंक्टिटी, अपनी सैंक्टिटी, की याद आ रही है। पश्चिमी बगाल में मार्क्सिस्ट पार्टी पुलिस की जगह एक पैरालेल फ़ोर्स खड़ी कर रही है। पुलिस के डे टु डे काम में इंटरफ़ीयरेंस हो रहा है। उन लोगों को कोई सिक्युरिटी नहीं है। अगर पुलिस कोई कार्यवाही करे, तो उसकी जवाबतलबी होती है। इस कारण उन लोगों में फ्रस्ट्रेशन पैदा हो गया है। पुलिस पर हमले किए जा रहे हैं। उस नाराजगी और फ्रस्ट्रेशन की वजह से उन्होंने यह सब कुछ किया है। जो नक्सलाइट्स मर्डर, लूटिंग और आर्सन के अपराध में कोर्ट से सजा पा चुके हैं, श्री ज्योति बसु ने उन्हें छोड़ दिया।

पश्चिमी बंगाल में ला एंड आर्डर का ब्रेक डाउन हो गया है, कांस्टीट्यूशन का बिल्कुल ब्रेक डाउन हो गया है। पश्चिमी बंगाल की सरकार की कांस्पीरेसी और कानाइवेंस से वहां पर एक क्राइम का वेव चल रहा है। जब केरल में एक आन्दोलन चला था, तो केन्द्रीय सरकार ने वहां की गवर्नमेंट को डिसमिस कर दिया था। आज पश्चिमी बंगाल में भी ला एंड आर्डर है और कांस्टीट्यूशन का ब्रेक डाउन हो चुका है। मैं यह जानना चाहता हूँ कि क्या केन्द्रीय सर-कार अपने कांस्टीट्यूशनल अधिकार का प्रयोग करके वेस्ट बंगाल की जनता और सारे देश की जनता के हित के लिए वहां की वर्तमान सरकार को डिसमिस करेगी ; अगर नहीं करेगी, तो क्या उसका कारण यह नहीं है कि हालांकि केरल गवर्नमेंट को डिसमिस किये जाने के समय श्रीमती इंदिरा गांधी कांग्रेस की प्रेजिडेंट थी और आज वह प्राइम मिनिस्टर हैं, लेकिन आज एक इंदिरा गांधी कम्युनिस्ट एक्सिस हो गया है, उन दोनों का मेल हो गया है।...(व्यवधान)... मैं पूछना चाहता हूं कि सरकार इसको डिसमिस क्यों नहीं करेगी ?

और आखीरी सवाल—अभी मंत्री महोदय ने कहा कि हमारी कुल रिपोर्ट है इस कांड के बारे में तो क्या सरकार की रिपोर्ट है, गवर्नमेंट आफ इंडिया की क्या रिपोर्ट है ?...(व्यवधान) .. यह मैं होम मिनिस्टर से सवाल पूछ रहा हूँ, ज्योति बसु के एजेंटों से सवाल नहीं पूछ रहा हूं।

SHRI P. RAMAMURTI : I am rising on a point of propriety. Under the guise of questions, he has asked questions which are absolutely irrelevant. I am not concerned with his demand for the dismissal of the Ministry in the State. . .

MR. DEPUTY-SPEAKER : I will not permit any intervention now.

SHRI P. RAMAMURTI : On a point of order.

SHRI S.K. TAPURIAH: Under what rule ?

MR. DEPUTY-SPEAKER : Everytime it is not necessary to ask under what rule. If I find he is irrelevant, I will stop him.

श्री शिव नारायण : उपाध्यक्ष महोदय, एक सवाल पूछा गया है, पहले उसका जवाब तो हो जाने दीजिए। उत्तर तो पहले आना चाहिए।

SHRI P. RAMAMURTI : Normally, I do not rise to points of order. But here I do so for this reason. When a call attention motion is discussed and when the subject has been confined to a particular question, if you are allowing a member to raise questions that are not concerned with that particular question, like, for example, the statement made by the Home Minister or the conduct of the Deputy Chief Minister or the conduct of the Marxist Party or any such thing, about which the other party has no right whatever to make any submission here. I want to ask whether it is not irrelevant and whether you should not expunge it from the record.

MR. DEPUTY-SPEAKER: Not all questions that were raised on this call attention motion were strictly relevant and within the scope of it. Sometimes I have warned them, sometimes I have persuaded them to desist from it. Now let the Home Minister reply.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मेरे जो तीन सवाल हैं वह बिल्कुल उसके मुताबिक हैं।

MR. DEPUTY-SPEAKER : I have given my ruling. I will not argue with him. I have not stopped him when he was putting his questions.

श्री हुकम चन्द कछवाय (उज्जैन) : एक सवाल मैं पूछना चाहता हूँ। ...(व्यवधान)... मेरा प्वांइट आफ आर्डर है ···व्यवधान···आप ने उनको सुना मुझे भी सुनना होगा।

MR. DEPUTY-SPEAKER : No.

श्री अटल बिहारी बाजपेयी : उपाध्यक्ष महोदय, मुझे भरोसा है कोई प्वांइट आफ आर्डर

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, यह कालिंग अटेंशन की परम्परा रही है कि उस पर सवाल पूछे जाते हैं और जब कोई सवाल करता है तो उस के बीच में किसी को सुना नहीं जाता। कोई सवाल पूछे तो उस के बीच में भी प्वांइट आफ आर्डर उठ सकता है यह परम्परा गलत है। आप ने इस के ऊपर किसी को मौका दिया तो आपको हमें भी मौका देना पड़ेगा। यह सदन किसी पार्टी की बपौती नहीं है, यह सदन सब का है। जब कम्युनिस्टों पर चोट पड़ती है तो वह हल्ला करते हैं और आप उन के डर के मारे उन्हें टाइम दे देते हैं।

······व्यवधान ·····

MR. DEPUTY-SPEAKER : डरने का सवाल नहीं है। This is wrong. During call attention, I permit a point of order.

SHRI Y.B. CHAVAN : The hon. member, Shri Kanwar Lal Gupta, has asked me a few questions. I feel some of them are within the perview of the call attention ; about some others, I am not sure.

His first question was : who it was that called the army ? The West Bengal Government. And Shri Jyoti Basu is a part of that Government.

Then he asked about a change in the view of Shri Jyoti Basu. I do not think I am the appropriate person to answer that question.

As far as gheraos are concerned, I think this matter should be considered separately. Gheraos in West Bengal have certainly contributed to certain difficulties in Bengal's economic and political life.

SHRI KANWAR LAL GUPTA : What about the dismissal of the State Government ?

SHRI Y. B. CHAVAN : May I request not to treat this question so lightheartedly ? Dismissal of a Government is not so easy a matter.